

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 1101 of 2020

In the matter of:

Vinod Singh Negi

....Appellant

Vs.

Kiran Shah

Liquidator of ORG Informatics Ltd.

...Respondent

Present

For Appellant: Mr. Anang Shandilya & Mr. Sandeep Joshi, Advocates.

For Respondent: None.

ORDER
(Virtual Mode)

23.12.2020: Counsel for Appellant states that the Appellant has filed Application to the Adjudicating Authority to condone delay in making claim before liquidator but the Adjudicating Authority decided the merit of the claim that it was barred by limitation.

Appellant has not filed the Application which was filed before the Adjudicating Authority to know as to what case he put up before the Adjudicating Authority. Copy of the Application may be filed within two weeks.

Re-list this Appeal as '**Fresh Case**' on **19th January, 2021**.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Sim/md